

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(S) No. 6605 of 2017**  
**With**  
**W.P.(S) No. 7290 of 2016**  
**With**  
**W.P.(S) No. 772 of 2018**

-----  
**CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK**  
(Through Video Conferencing)

-----

For the Petitioners	:	Mr. Dhananjay Kumar Pathak, Advocate
For the Respondent-State	:	AC to G.P.-IV
For the Respondent- University	:	Mr. A. Allam, Sr. Advocate Mr. Faisal Allam, Advocate

-----

7 / 07.09.2021 By order dated 09.08.2021, the parties were directed to bring on record the relevant Circulars of the University as well as the State regarding pensionary benefit.

The petitioners are also directed to come with the documents on which, they are relying upon, particularly appointment letter.

List these cases after three weeks for further hearing.

**W.P.(S) No. 7290 of 2016**

Since, I.A. No. 2727 of 2021 filed for substituting the name of petitioner no.1 Deo Narayan Saw, who died during the pendency of the writ petition, stood allowed by order dated 09.08.2021, Office is directed to make necessary correction in the cause title of the writ petition.

**(Dr. S. N. Pathak, J.)**